

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 292/16	TP 218/17	Hearing	391 / 394	India Finserve Advisors Pvt. Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. SATI. P. JOHN
SPT Legal Advisor to petitioner.

Counsel for petitioner is present. ^{an} This application has been filed by the Dy. Official Liquidator seeking permission for appointment of Chartered Accountant from out of the panel maintained by the Official Liquidator for scrutiny of books of accounts and records of the transferor company.

On the report of the Official Liquidator, the Tribunal considers ^{necessary} appointment of Chartered Accountant to look into the records of the transferor company. We have seen the report of the Official Liquidator and it is necessary to appoint a Chartered Accountant to verify the records of the transferor company. The petitioner company shall pay the fee to the Chartered Accountant to be appointed.

Accordingly, M/s. G. Sujatha & Associates, Chartered Accountant, (OLR No.93/17) is permitted to be appointed by the Official Liquidator for verification of the records of transferor company. The petitioner company shall pay the fee fixed by the Official Liquidator on mutual understanding.

For filing report by 24.07.2017.

MEMBER (J)

MEMBER (T)